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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

PUBLIC NOTICE NO.57(RE-98)/1997-2002

NEW DELHI: 10TH DECEMBER, 1998

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II-Section 3 – Sub-section (ii) vide S.O. No. 283(E) dated 31.3.1997, the Director General of Foreign Trade hereby makes following amendment in the Handbook of Procedures (Vol. 1) (RE-98), 1997-2002:

The existing sub-paragraph (i) of paragraph 5.3(a) may be substituted by the following paragraph:

"Any form of metallic waste, scrap, and seconds and defectives other than those which are of a value below the value specified for any such item by a notification issued in this behalf, and excluding hazardous, toxic waste, radio active contaminated waste/scrap containing radio active material;"

This issues in public interest.

Sd:

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned,

By orders etc.

(N.P.S.Monga)

Jt. Director General of Foreign Trade

(F.No.01/93/214/00003/AM-99/M-445)